

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-308(ND)/2018

IN THE MATTER OF:

M/s Vama Apparels (India) Pvt. Ltd.

.....PETITIONER

vs

M/s SSIPL Lifestyle Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 28.02.2019

Coram:

Dr. Deepti Mukesh,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

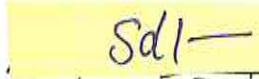
: Mr. P. Chaitanyashil, Mr. Manish, Abhishek, Adv.

For the Corporate Debtor

: Mr. Rupal Bhatia, Mr. Saurabh, Adv.

ORDER

Pleadings are complete. Learned counsel for the respondent states that the matter is considered for comprehensive settlement with respect to the counterclaims of the applicant and corporate debtor before the Delhi Mediation Centre. The next Medication date is 14.03.2019, hence the matter is adjourned to 27.03.2019.


(DEEPTI MUKESH)
MEMBER (JUDICIAL)

Varinder Kumar